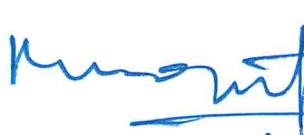


SCHEDULE II
FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF NEOCORTEX LIFE SCIENCES PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	NEOCORTEX LIFE SCIENCES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	21-02-2019
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Telangana
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U85110TG2019PTC130815
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No 277, H.No. 3-6-13/2, Usha Enclave 4th Floor, Vivekananda Nagar Colony, Kukatpally, Hyderabad, Hyderabad, Telangana, India, 500072
6.	Date of closure of Insolvency Resolution Process	11 th August, 2025
7.	Liquidation commencement date of corporate debtor	22 nd July, 2025
8.	Name and registration number of the insolvency professional acting as liquidator	Name: Racharla Ramakrishna Gupta Reg No.: IBBI/IPA-002/IP-N00012/2016-17/10029.
9.	Address and e-mail of the liquidator, as registered with the Board	Address: Flat No. T202, Technopolis, 1-10-74/B, Above Ratnadeep Super Market, Chikoti Gardens, Begumpet, Hyderabad - 500 016. Email: rp.ramakrishnagupta@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: Flat No. T202, Technopolis, 1-10-74/B, Above Ratnadeep Super Market, Chikoti Gardens, Begumpet, Hyderabad - 500 016. Email: cirp.neocortex@outlook.com
11.	Last date for submission of claims	21 st August, 2025




Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench has ordered the commencement of liquidation of M/s. Neocortex Life Sciences Private Limited on 22nd July, 2025.

The stakeholders of M/s. Neocortex Life Sciences Private Limited are hereby called upon to submit their claims with proof on or before 21st August, 2025 to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Date: 24th July, 2025
Place: Hyderabad



Name and signature of liquidator

RACHARLA RAMAKRISHNA GUPTA
IBBI/IPA-002/IP-N00012/2016-17/10029
Liquidator